

I am saying that this is a national question. This is not a sectional question. It is not a caste question. It relates to 85 percent of the population of our country. Therefore, through you we want to request the Government and the Prime Minister that he should call the meeting to reach some consensus if that is possible. Otherwise, according to the Constitution, he should submit to the supreme Court the Government decision that 27 per cent of reservation, from the Central Government, at all levels should go on to socially and educationally backward classes. This is what I want to submit.

SHRIRANGARAJAN KUMARAM-ANGALAM : Mr. Speaker, Sir, I would like to set the record straight. The Government did not seek an adjournment on the ground that it has to still finalise its policy on the Mandal issue. On the contrary, the Government very categorically by a statement made its stand clear on the Mandal issue. But what happened was, that the Supreme Court wanted to know whether the present order which is under challenge is going to be replaced, if it is to be replaced by what order would it be replaced and they sought that they want a specific memorandum to which we responded saying that before any memorandum is given, we would like to consult all parties, have a national consensus on the matter, so that all parties' views are taken into consideration and the matter can be resolved by a consensus without causing any rancour at any level to see that genuinely backward classes are given what they have been fighting for a long time, without rancour. Now, definitely the consultations will take place. We are aware that the date is quite close. Also everybody is aware as to how the days have passed with many problems on day-to-day basis. Consultation will take place. They need not worry.

KUMARI DIPIKA CHIKHLIA (Baroda) : Mr. Speaker, Sir, in the light of guidelines given by the Government of India, the State Government of Gujarat has introduced a scheme of Agriculture and rural Co-operative Debt Relief Scheme, 1990. The scheme envisages sharing of the financial burden by the Government of India and the State Government in the ratio of 50:50. Out of a

total financial burden of Rs. 348 crores the Central Government share comes to Rs. 174 crores and the State Government share is of equal amount, that is, Rs. 174 crores. The amount is to be borne by the State Government under the Scheme to be received from the Government of India as loan through NABARD.

The Government of India has so far released a grant of Rs. 66.50 crores and a loan of Rs. 66.50 crores through NABARD as State share. Thus, the total amount received comes to Rs. 133 crores, which has been passed on to the State Cooperative Bank.

Now, an amount of Rs. 215 crores is required to be released by the Central Government, half of it as grant and the remaining half as loan through NABARD. The Government of Gujarat has requested many times but nothing has been done so far.

In view of the above, I request once again the Finance Minister, through you, Sir, to release the grant to the State Government immediately.

MR. SPEAKER: Now, Papers to be laid on the Table.

Shri M.O.H. Farook.

SHRI JASWANT SINGH: Mr. Speaker, Sir, before he lays it on The Table of the House, I would like to make an observation... (*Interruptions*)

MR. SPEAKER: He is objecting to the laying of papers. He has given a notice.

SHRI JASWANT SINGH: Mr. Speaker, Sir, I am making an observation on items 2 (1) and 2 (3). I am well aware that normally an objection to the laying of papers is beyond the purview of the ordinary Members and the objections that I have would ordinarily be covered by the Committee on Papers Laid on the Table. But I would like to share with the rest of the House, Sir, that the Government is laying on the Table of the House a Review of the Pawan Hans Limited

relating to the year 1986-87 and also Annual Report of the Pawan Hans Limited along with Audited Accounts for the year 1986-87, and in like fashion, for the National Airports Authority it is a Review of 1986-87 and also the Audited Accounts of 1986-87.

I have gone through the statement that has been provided by the Government explaining the grounds for this delay.

So far as the statement relating to Pawan Hans Limited is concerned, it is a document which is an admission of total incompetence on the part of the Government.

As far as the statement relating to the National Airports Authority is concerned, it is a document of denseness, that very little can be made as to why this delay has been caused.

Sir, Accounts relating to the Pawan Hans Limited and National Airports Authority are being submitted to the Parliament after five years. Accounts for the year 1986-87 are being laid on the Table of the House after the delay of five years. The Audit itself has been delayed for five years.

I am sure that every section of this House will share this concern. You cannot have Government bodies coming to Parliament with their Review and Annual Reports after five years. The statement explains nothing at all.

This is my observation, Sir.

MR. SPEAKER : I think, the Committee will look into the matter.

12.50 hrs.

PAPERS LAID ON THE TABLE

Review on and Annual Report of Pawan Hans Limited, New Delhi for 1986-87 etc.

[English]

THE MINISTER OF STATE IN THE MIN-

ISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H.FAROOK) : Sir, on behalf of Shri Madhavrao Scindia, I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :-
 - (i) Review by the Government on the working of the Pawan Hans Limited, New Delhi, for the year 1986-87.
 - (ii) Annual report of the Pawan Hans Limited, New Delhi, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. see No LT- 659/91]
- (3) (i) A copy of the Review (Hindi and English versions) of the National Airports Authority for the year 1986-87 along with Audited Accounts under section 25 of the National Airports Authority Act, 1985.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Airports Authority for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. see No LT- 660/91]
- (5) A statement (Hindi and English versions) (i) correcting the reply given on the 10th April, 1990 to Unstarred Question No. 4298 by Shri Saifuddin Chaudhury, M.P. regarding BI-Annual Medical Ex-